

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.  
Original Application No. 1330 of 2024**

**In the matter of:**

**Narender Sirohi**

**Versus**

**.... Applicant**

**State of Haryana & Ors.**

**INDEX**

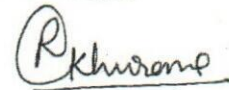
**... Respondent(s)**

S. No.	Particulars	Page No.
1.	Additional Reply on behalf of Respondent No.2 (Haryana State Pollution Control Board)	1-10
2.	<b>Annexure-R/1</b> Copy of Closure order dated 27.02.2026.	11-12
3.	<b>Annexure-R/2.</b> Copy of Closure order dated 27.01.2026.	13-14
4.	<b>Annexure-R/3.</b> Copy of Closure order dated 27.01.2026.	15-16
5.	<b>Annexure-R/4.</b> Copy of Closure order dated 02.03.2026.	17-18
6.	<b>Annexure-R/5.</b> Copy of Closure order dated 27.01.2026.	19-20
7.	<b>Annexure-R/6.</b> Copy of Closure order dated 27.01.2026.	21-22
8.	<b>Annexure-R/7.</b> Copy of Closure order dated 01.04.2026.	23-24
9.	<b>Annexure-R/8.</b> Copy of Closure order dated 27.01.2026.	25-26
10.	<b>Annexure-R/9.</b> Copy of Closure order dated 24.11.2025.	27-28
11.	<b>Annexure-R/10.</b> Copy of Closure order dated 02.03.2026	29-30

Date: 06.04.2026

  
 Sandeep Singh & Harish Kumar,  
 Regional Officer, HSPCB,  
 Faridabad/Ballabgarh

Filed Through:



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**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEWDELHI**

**OA No. 1330/2024**

**Narender Sirohi**

**Applicant**

**Versus**

**State of Haryana & Ors.**

**Respondent(s)**

**ADDITIONAL REPLY ON BEHALF OF HARYANA STATE POLLUTION  
CONTROL BOARD (RESPONDENT NO.2)**

**MOST RESPECTFULLY SHOWETH:**

1. That present original application has been filed raising issue of encroachment by on green belt by Respondent No.8 to 44 which are the Wine/Liquor shops & Taverns (Ahata/Drinking Place), at various places in Faridabad. The applicant has also raised other issues including prior consent/NOC from concerned authorities, extraction of ground water etc. It is respectfully submitted that issue concerning with the answering respondent is operation of Ahatas/Taverns without consent of Board. The answering respondent has filed its reply dated 29.07.2025 placing on record the status of respondent Wine/Liquor shops & Taverns on that relevant time. The present additional reply is being filed placing on record the updated status of respondent Wine/Liquor shops & Taverns and action taken by the answering respondent.
2. That as per the list provided by the Complainant/Applicant, 23 out of the 38 respondents—specifically those listed at Sr. Nos. 17, 18, 19, 20, 21, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, and 44—located under the jurisdiction of the Faridabad Region and rest of other units falls under jurisdiction of Ballabgarh region.
3. That it will be relevant to mention here that such type of units i.e. Ahata's have never obtained prior consent from the Board at any stage of their operation. Therefore, this issue was examined and discussed at head office. In light of, judgments of the Hon'ble National Green Tribunal (NGT), including Westend Green Farms Society vs. Union of India and Abhay Singh Dahiya vs. State of Haryana, requiring implementation of CPCB guidelines for pollution control in establishments such as restaurants, hotels, and

banquet halls, this view was formed that such units (Ahata/Taverns) etc. are also required to be brought under the consent management regime. However, standalone wine shop does not fall under the consent management regime of HSPCB. It is respectfully submitted that express covering of such Ahata units under consent management system being new development, the Haryana State Pollution Control Board (HSPCB) sensitized the units to apply and obtain the CTE/CTO.

Further, on the basis of inspection done in February-March, 2025, Show Cause Notice for closure action were issued to the respondent units having Ahata/Tavern with liquor shop. No reply received from any of the noticee. It came to knowledge that some of the units have been dismantled. Therefore, location of respondent units were visited during July, 2025 also to ascertain status of respondent units.

4. That during July, 2025 some unit's structures were found dismantled from previous locations and some were found established at or near about previous location. This fact also came into light that the liquor/wine shops in question operate on a temporary basis, contingent upon the grant of annual or biannual permissions as given by Excise department, Govt of Haryana. After expiry of licence/contract term, the Excise Department, Government of Haryana, reallocates the sites through auction-based system to the higher bidder. The present status of structure at given locations of respondent units is as under:

S. No.	Respondent No	Respondent	Activity covered by Licence issued by Excise Dept. (June 25-Mar 27)	Status	Action Taken	Remarks
1	08	G Town Wines, Sector-09, By-pass Green Belt, Faridabad, Haryana	Only Liquor Vend	Stand-alone wine shop. No Consent required.	--	--
2	09	House of Spirits, Sector-08, By-pass Green Belt, Faridabad, Haryana	Only Liquor Vend	Stand-alone wine shop. No Consent required.	--	--
3	10	Station Batli Wala, KLJ Road, Sector-75, Faridabad, Haryana. Email ID:- m8810558380@gmail.com (Geo Location: 28.361810 77.342773)	Only Liquor Vend	Stand-alone wine shop. Tavern found locked/abandoned during inspection on 02.07.2025	--	--
4	11	Pablo Escobar	Only Liquor Vend	Stand-alone	--	--

		Drinking Place, HUDA Bypass Jajru Chowk, Faridabad Near English Wine & Beer Shop		wine shop. Tavern found dismantled on 02.07.2025		
5	12	Wine Shop, Jaat Chowk, Near Village-Sahpura, Faridabad	Only Liquor Vend	Stand-alone wine shop. No Consent required.	--	--
6	13	Wine Shop, Sec-64 & 65 Chowk, Faridabad	Only Liquor Vend	Stand-alone wine shop. No Consent required.	--	--
7	14	Wine Shop, Sec-67 & 68 Chowk, Mohna Road, Faridabad	Only Liquor Vend	Stand-alone wine shop. No Consent required.	--	--
8	15	Jalsa Ahata, Tigaon Road, Near R. K. Tower, Faridabad (28.345800, 77.382819), Faridabad, Haryana. Email ID:- kunalgujjar1588@g mail.com	Only Liquor Vend	Stand-alone wine shop. Tavern found dismantled on 02.07.2025	--	--
9	16	Mitra-Da-Adda, Wine Shop, Huda Market, Sec-03, Faridabad	Both	During inspection on 24.03.2025 , Stand- alone wine shop was found.  During follow-up inspection on 27.10.2025 , Ahata under name 'Mitra da Adda' was found.	Closure order dated 27-02- 2026 passed against said Ahata. Closure order impleme nted on 11-03- 2026.	Copy of Closure order dated 27.02.202 6 is annexed as <b>Annexur e-R/1.</b>
10	17	M/s Wine Shop & Khatir Cafe, Through its Owner, Front of SRS Mall, Sec-12, Faridabad Haryana (Geo- Location: - 28.387241 77.317376.	Both	Closure order dated 27.01.2026 passed against 'Tavern/ BYOB having kitchen and seating capacity beyond 36'	Closure order dated 27-01- 2026 impleme nted on 30-01- 2026.	Copy of Closure order dated 27.01.202 6 is annexed as <b>Annexur e-R/2.</b>
11	18	M/s Wine Shop & Tavern, Through its Owner, Sector-16, Huda Market,	Both	Wine shop and tavern found closed	Closure order dated 27-01-	Copy of Closure order dated

		Faridabad, Haryana (Geo Location: - 28.412489 77.318078.		during inspection on 09.07.2025  Wine shop & Tavern was found operational during inspection in 09.10.2025	2026 passed against Tavern. Same impleme nted on 30-01- 2026.	27.01.202 6 is annexed as <b>Annexur e-R/3.</b>
12	<b>19</b>	M/s Rooftop Ahata Through its Owner, SGM Nagar, Sector- 21 D, Faridabad, Haryana. (GeoLocation:28.41 3782077.2864124)	Only Liquor Vend	During inspection on 04.03.2025 & 07.09. 2025, standalone wine shop was found and Tavern/ BYOB adjoining was lying Closed.	--	--
13	<b>20</b>	M/s Daily Dose Ahata, Through its Owner, Near Badkhal Red Light, NH-19, Faridabad Haryana. (Geo- Location: - 28.4263001 77.310446.	No current license on this location.	During inspection on 07.03.2025 Tavern was found closed. During inspection on 09.07.2025 & 06.10.2025 , structure was found abandoned with no liquor & Ahata shop	--	--
14	<b>21</b>	WINE SHOP Through its owner Near EF3 Mall NH- 19, Faridabad, Haryana (Geo Location: - 28.406686 77.311068	Only Liquor Vend	Stand-alone wine shop.	--	--
15	<b>22</b>	Jalsa Ahata, Bata Mor, C/o J. Associates, Faridabad	Only Liquor Vend	During inspection on 02.07.2025 , Ahata was found was	--	--

				found operational. After SCN dated 09.07.2025, Ahata is lying dismantled at present.		
16	23	Baat Cheet, Ahata, Sector-58, Near RSPL, Faridabad	Only liquor Vend	Stand-alone wine shop. Ahata/ 'BYOB having kitchen and seating capacity beyond 36' was found dismantled during inspection on 01.12.2025	--	--
17	24	Mehfil Ahata Near Sohna Road, Ballabgarh Flyover, Faridabad, Haryana	Both	Wine shop & Ahata were found. Closure order dated 02.03.2026 passed against Ahata	Closure order dated 02-03-2026 passed. Same implemented on 12-03-2026.	Copy of Closure order dated 02.03.2026 is annexed as <b>Annexure-R/4.</b>
18	25	Raftaar Ahata, T-Point, Sohna Road, Ballabgarh, Faridabad	Only Liquor Vend	Stand Alone Wine shop. Ahata found dismantled/ abandoned during inspection on 28.07.2025	--	--
19	26	House of Liquor, Sector-76, Near Village Mirzapur, Faridabad	Only Liquor Vend	Stand-alone wine shop. No Consent required.	--	--
20	27	M/s G-Town Wines, Through its Owner, In front of BPTP Discovery Park, Sector- 80, Faridabad, Haryana. (Geo Location: - 28.374721 77.351144)	Both	Closure order dt 27.01.2026 was passed against Tavern /BYOB	Closure order dated 27-01-2026 passed. Same implemented on 29-01-2026.	Copy of Closure order dated 27.01.2026 is annexed as <b>Annexure-R/5.</b>

21	28	M/s World of Finest Spirits, Through its Owner, BPTP chowk, Sector- 81, Faridabad, Haryana. (Geo-Location: - 28.389613 77.340789)	Both	Closure order dt 27.01.2026 was passed against Tavern /BYOB	Closure order dated 27-01-2026 passed. Same implemented on 29-01-2026.	Copy of Closure order dated 27.01.2026 is annexed as <b>Annexure-R/6.</b>
22	29	HOUSE OF SPIRITS Through its owner In Front of Vipul Plaza, Sec-81 Faridabad, Haryana (Geo Location: - 28.387897 77.350169).	Only Liquor Vend	Stand-alone wine shop.	--	--
23	30	KHATIR Through its owner Village-Bhatola, Sec-82 Faridabad, Haryana F Geo Location: - 28.388145 77.362849).	No current licence on this location.	No such activity at this location.  Restaurent namely Khatir was found nearby area.	Closure order dated 01-04-2026 passed. Same implemented on 03-04-2026.	Copy of Closure order dated 01.04.2026 is annexed as <b>Annexure-R/7.</b>
24	31	WINE SHOP Through its Owner Chandila Chowk, Village Bhataula Faridabad, Haryana Geo Location: - 28.388522 77.363541)	Only Liquor Vend	Stand-alone wine shop.	--	--
25	32	M/s Discovery Wine EL Dorado, Through its Owner, Sec-89, Near Piyush Heights Faridabad, Haryana. (Geo-Location: - 28.411239 77.362279)	Only liquor Vend	Stand-alone wine shop.	--	--
26	33	BATLI WALA. Through its owner SRS Chowk, Sec-87 Faridabad, Haryana (Geo Location: - 28.411276 77.349581)	Both	Tavern was found dismantled during inspection dt 12.07.2025 03.10.2025	--	--
27	34	WINE SHOP & ROYAL AHATA Through its Owner Sector-89, Faridabad, Haryana (Geo Location: - 28.417351 77.371508).	Only Liquor Vend	Stand-alone wine shop  Ahata found dismantled during inspection dt	--	--

				07.03.2025 14.07.2025 03.10.2025		
28	35	M/s Wine Shop; Tavern, Through its Owner, Sector-37 Bypass Road, Near Samshan Ghaat, Faridabad, Haryana. (Geo-Location: - 28.4828933 77.3147117)	Both	Closure order dt 27.01.2026 was passed against Tavern	Closure order dated 27-01- 2026 passed. Same impleme nted on 30-01- 2026.	Copy of Closure order dated 27.01.202 6 is annexed as <b>Annexur e-R/8</b>
29	36	TAVERN Through Its owner Huda Market, Sector-31 Faridabad, Haryana Geo Location: - 28.445174 77.316314)	Only Liquor Vend	Stand-alone wine shop.	--	--
30	37	WINE SHOP Through its Owner Near Atmadpur Flyover Faridabad, Haryana (Geo Location: - 28.452903 77.319483).	Only Liquor Vend	Stand-alone wine shop.	--	--
31	38	M/s Wine Shop; Tavern Through its Owner, NH-19, Badarpur Border, Faridabad, Haryana. Geo-Location: - 28.486430 77.304088.	Both	Closure order dt 24.11.2025 was passed against Tavern /BYOB	Closure order dated 24-11- 2025 passed. Same impleme nted on 01-12- 2025.	Copy of Closure order dated 24- 11-2025 is annexed as <b>Annexur e-R/9.</b>
32	39	WINE SHOP Through its owner Surajkund Road, Chungi No.3 Faridabad, Haryana (Geo Location: - 28.486324 77.276520)	Only Liquor Vend	Stand-alone wine shop.	--	--
33	40	TAVERN Through its owner Near MVN Red Light, Gurugram Road Faridabad, Haryana Geo Location: - 28.445407 77.279009).	Only Liquor Vend	Stand-alone wine shop.	--	--
34	41	NOW BYOB Through Its owner Manger, Gurugram Road Faridabad, Haryana (Geo Location: -	Only Liquor Vend	Stand-alone wine shop	--	

		28.408100 77.193557).				
35	42	Wine shop Through its owner Badkhal pail road Faridabad Haryana (Geo Location: - 28.399170.267741)	Both	Stand-alone wine shop.  No ahata found during inspection on 07.09.2025 09.10.2025	--	--
36	43	WINE SHOP Through Its owner Badkhal Pali Road, Near Petrol Pump Faridabad, Haryana 1 (Geo Location: - 28.402478 77.274424).	No fresh License.  Earlier, Only Liquor	Standalone liquor shop was found at said location during inspection 07.09.2025 09.10.2025	--	--
37	44	WINE SHOP Through its owner Sector-21 Gol Chkkar Faridabad, Haryana (Geo Location: - 28.426832 77.291737).	Only Liquor Vend	Stand-alone wine shop.	--	--
38	45	Cowboys, The Drinking Palace, Sector-10-11 Dividing Road, Faridabad, Haryana	Both	Closure order passed against Tavern/ BYOB	Closure order dated 02-03-2026 passed. Same implemented on 11-03-2026.	Copy of Closure order dated 02.03.2026 is annexed as <b>Annexure-R/10.</b>

In view of the submissions made herein above, it is humbly prayed that present additional reply may kindly be taken on record. It is undertaken to comply with the directions as passed by this Hon'ble tribunal.

*Bumer*

**Regional Officer  
Ballabgarh, Region**

*[Signature]*

**Regional Officer  
Faridabad, Region**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 1330 of 2024**

**In the Matter of:**

**Narender Sirohi**

**.... Applicant**

**Versus**

**State of Haryana & Ors.**

**... Respondent(s)**

**AFFIDAVIT**

I, Sandeep Singh, Regional Officer, HSPCB, Faridabad aged about 45 years do hereby solemnly affirm and state as under:



1. That I, the deponent herein is well conversant with the facts and circumstances of the present case and is authorized representative of Respondent No. 2.
- That I have gone through the contents of the accompanying reply which has been drafted under my instructions.

*[Signature]*

Deponent

**VERIFICATION**

Verified at Faridabad on this 06 day of April, 2026 that the contents of above affidavit are true and correct to the best of my knowledge and on the basis of the information derived from the official records which I believe to be true and no material fact has been concealed therein.

Certified that the above was deposed on oath affirmatively before me on this Dt. **06 APR 2026** by **Sandeep Singh** who has been identified by **Sandeep Singh** who is personally known to me. The Contents of the above were explained to the Deponents. **Ch-844**

*[Signature]*

Deponent

*[Signature]*  
**K. SOHAN SINGH**

**06 APR 2026**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 1330 of 2024**

**In the Matter of:**

**Narender Sirohi**

**.... Applicant**

**Versus**

**State of Haryana & Ors.**

**... Respondent(s)**

**AFFIDAVIT**

I, Harish Kumar, Regional Officer, HSPCB, Ballabgarh aged about 39 years do hereby solemnly affirm and state as under:

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case and is authorized representative of Respondent No. 2.

That I have gone through the contents of the accompanying reply which has been drafted under my instructions.

*Harish Kumar*

Deponent

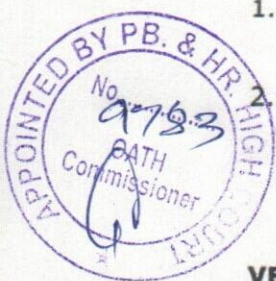
**VERIFICATION**

Verified at Faridabad on this 06 day of April, 2026 that the contents of above affidavit are true and correct to the best of my knowledge and on the basis of the information derived from the official records which I believe to be true and no material fact has been concealed therein.

*Harish Kumar*

Deponent

Certified That Above was Declared  
On OATH Affirmation Before me On... 6-4-2026  
.....Day of 20 Harish Kumar  
Who Has Been Identified By... RP HSPCB BLB  
Who is Personally Know to me the Contents ATB  
of the Above Have Been Executed to This Deponent  
ADVOCATE KAMAL KANT JHA  
OATH COMMISSIONER





## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-Hqhspcb@hspcb.org.in

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

Annexure-R/1.

### CLOSURE ORDER

Whereas, M/s Mitra Da Adda, HUDA Market, Sector-3, Faridabad has established and operating a Restaurant/Tavern at HUDA Market, Sector-3, Faridabad which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 27-Oct-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit found operating illegally without having prior CTE/CTO from the Board.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Ballabhgarh vide his letter 2444 dated 27/10/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Ballabhgarh vide his recommendation letter number HSPCB/BAL/2026/RO/INS/132217574CONCR001 dated 28-Jan-2026 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Mitra Da Adda HUDA Market, Sector-3, Faridabad by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Dated Panchkula, the  
26-Feb-2026

Vineet Garg IAS  
Chairman

**Endst.**

**No.:HSPCB/BAL/2026/INS/132217574CONCO001-005**

**Dated:27-Feb-2026**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, FARIDABAD
2. Executive Engineer, DHBVN Operation Division, FARIDABAD . He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Ballabhgarh. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Mitra Da Adda HUDA Market, Sector-3, Faridabad
5. Executive Engineer, Municipal Corporation Division, FARIDABAD . He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

**Satinder Pal, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-Hqhspcb@hspcb.org.in

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

Annexure-R/2

### CLOSURE ORDER

Whereas, Wine Shop and Khatir Café, Through its owner, Front of café of SRS Mall, Sec -12, Faridabad Haryana (Geo Location) : 28.387241 77.317376 has established and operating a Ahata at Through its owner, Front of café of SRS Mall, Sec -12, Faridabad Haryana (Geo Location) : 28.387241 77.317376 which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 06-Oct-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit was found operating without obtaining CTE/CTO from the Board.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Faridabad vide his letter 1053 dated 13/10/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Faridabad vide his recommendation letter number HSPCB/FAR/2025/RO/INS/124781105CONCR001 dated 28-Oct-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Wine Shop and Khatir Café Through its owner, Front of café of SRS Mall, Sec -12, Faridabad Haryana (Geo Location) : 28.387241 77.317376 by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Dated Panchkula, the  
26-Jan-2026

Vineet Garg IAS  
Chairman

Endst.  
No.:HSPCB/FAR/2026/INS/124781105CONCO001-005

Dated:27-Jan-2026

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, FARIDABAD
2. Executive Engineer, DHBVN Operation Division, FARIDABAD . He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Faridabad. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Wine Shop and Khatir Café Through its owner, Front of café of SRS Mall, Sec -12, Faridabad Haryana (Geo Location) : 28.387241 77.317376
5. Executive Engineer, Municipal Corporation Division, FARIDABAD . He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

SATIN  
DER  
PAL

Digitally signed  
by SATINDER  
PAL  
Date: 2026.01.28  
09:55:06 +05'30'

Satinder Pal, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73, FAX-NO-2581201

E-mail:-Hqhspcb@hspcb.org.in

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

Annexure-R/3

### CLOSURE ORDER

Whereas, Wine Shop and Tavern, Through its Owner, Sector-16, Huda Market, Faridabad, Haryana. (New Name : Nutranta) (Geo Location : 28.412489 77.318078) has established and operating a Ahata at Sector-16, Huda Market, Faridabad, Haryana. (New Name : Nutranta) (Geo Location : 28.412489 77.318078) which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 09-Oct-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit was found operating without obtaining CTE/CTO from the Board.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Faridabad vide his letter 1051 dated 13/10/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Faridabad vide his recommendation letter number HSPCB/FAR/2025/RO/INS/124781283CONCR001 dated 28-Oct-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Wine Shop and Tavern, Through its Owner Sector-16, Huda Market, Faridabad, Haryana. (New Name : Nutranta) (Geo Location : 28.412489 77.318078) by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Dated Panchkula, the  
26-Jan-2026

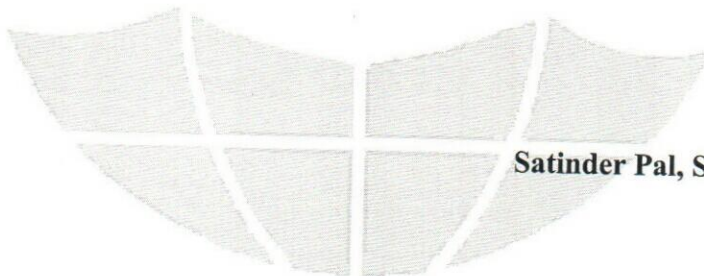
Vineet Garg IAS  
Chairman

Endst.  
No.:HSPCB/FAR/2026/INS/124781283CONCO001-005

Dated:27-Jan-2026

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, FARIDABAD
2. Executive Engineer, DHBVN Operation Division, FARIDABAD . He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Faridabad. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Wine Shop and Tavern, Through its Owner Sector-16, Huda Market, Faridabad, Haryana. (New Name : Nutranta) (Geo Location : 28.412489 77.318078)
5. Executive Engineer, Municipal Corporation Division, FARIDABAD . He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.



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Satinder Pal, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73, FAX-NO-2581201

E-mail:-Hqhspcb@hspcb.org.in

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

Annexure-R/4

### CLOSURE ORDER

Whereas, M/s Mehfil Ahata, Near Sohna-Ballabgarh Flyover, Ballabgarh, Faridabad has established and operating a Restaurant/Ahata at Near Sohna-Ballabgarh Flyover, Ballabgarh, Faridabad which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 10-Mar-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit found operating illegal without obtaining prior CTE/CTO from the Board.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Ballabgarh vide his letter no. HSPCB/BR/202 5/2077 dated 25.03.2025 and no. HSPCB/BR2025 /2426 dated 24/10/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Ballabgarh vide his recommendation letter number HSPCB/BAL/2026/RO/INS/100614664CONCR002 dated 30-Jan-2026 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Mehfil Ahata Near Sohna-Ballabgarh Flyover, Ballabgarh, Faridabad by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Dated Panchkula, the  
28-Feb-2026

Vineet Garg IAS  
Chairman

Endst.

No.:HSPCB/BAL/2026/INS/100614664CONCO001-005

Dated:02-Mar-2026

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, FARIDABAD
2. Executive Engineer, DHBVN Operation Division, FARIDABAD . He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Ballabgarh. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Mehfil Ahata Near Sohna-Ballabgarh Flyover, Ballabgarh, Faridabad
5. Executive Engineer, Municipal Corporation Division, FARIDABAD . He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

Satinder Pal, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-Hqhspcb@hspcb.org.in

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

Annexure-R/5

### CLOSURE ORDER

Whereas, G Town Wines, Through its Owner, In front of BPTP Discovery Park, Sector-80, Faridabad, Haryana. (New Name – Downtown Delhi) ( Geo Location : 28.374721 77.351144) has established and operating a Ahata at In front of BPTP Discovery Park, Sector-80, Faridabad, Haryana. (New Name – Downtown Delhi) ( Geo Location : 28.374721 77.351144) which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 06-Oct-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit was found operating without obtaining CTE/CTO from the Board.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Faridabad vide his letter 1052 dated 13/10/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Faridabad vide his recommendation letter number HSPCB/FAR/2025/RO/INS/124781213CONCR001 dated 28-Oct-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s G Town Wines, Through its Owner In front of BPTP Discovery Park, Sector-80, Faridabad, Haryana. (New Name – Downtown Delhi) ( Geo Location : 28.374721 77.351144) by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Dated Panchkula, the  
26-Jan-2026

Vineet Garg IAS  
Chairman

Endst.  
No.:HSPCB/FAR/2026/INS/124781213CONCO001-005

Dated:27-Jan-2026

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, FARIDABAD
2. Executive Engineer, DHBVN Operation Division, FARIDABAD . He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Faridabad. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. G Town Wines, Through its Owner In front of BPTP Discovery Park, Sector-80, Faridabad, Haryana. (New Name – Downtown Delhi) ( Geo Location : 28.374721 77.351144)
5. Executive Engineer, Municipal Corporation Division, FARIDABAD . He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

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Satinder Pal, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-Hqhspcb@hspcb.org.in

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

Annexure-R/6

### CLOSURE ORDER

Whereas, World of Finest Spirits, Through its Owner, BPTP Chowk, Sector-81, Faridabad, Haryana (New Name: Big Daddy/Eldarado) (Geo Location : 28.389613 77.340789 has established and operating a Ahata at BPTP Chowk, Sector-81, Faridabad, Haryana (New Name: Big Daddy/Eldarado) (Geo Location : 28.389613 77.340789 which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 06-Oct-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit was found operating without obtaining CTE/CTO from the Board.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Faridabad vide his letter 1048 dated 13/10/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Faridabad vide his recommendation letter number HSPCB/FAR/2025/RO/INS/124781362CONCR001 dated 28-Oct-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s World of Finest Spirits, Through its Owner BPTP Chowk, Sector-81, Faridabad, Haryana (New Name: Big Daddy/Eldarado) (Geo Location : 28.389613 77.340789 by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Dated Panchkula, the  
26-Jan-2026

Vineet Garg IAS  
Chairman

Endst.  
No.:HSPCB/FAR/2026/INS/124781362CONCO001-005

Dated:27-Jan-2026

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, FARIDABAD
2. Executive Engineer, DHBVN Operation Division, FARIDABAD . He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Faridabad. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. World of Finest Spirits, Through its Owner BPTP Chowk, Sector-81, Faridabad, Haryana (New Name: Big Daddy/Eldarado) (Geo Location : 28.389613 77.340789)
5. Executive Engineer, Municipal Corporation Division, FARIDABAD . He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

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Satinder Pal, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-Hqhspcb@hspcb.org.in

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

Annexure-R/7

### CLOSURE ORDER

Whereas, M/s Khatir Restaurant , Sector 82, Faridabad has established and operating a Restaurants at Sector 82, Faridabad which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 29-Jan-2026 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit found running illegally without obtaining CTE/CTO from the Board.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Faridabad vide his letter HSPCB/FAR/2026/INS/136096694SCNCC001 dated 02/02/2026 but the unit has not submitted the reply;

Whereas, Regional Officer, Faridabad vide his recommendation letter number HSPCB/FAR/2026/RO/INS/136096694CONCR001 dated 26-Feb-2026 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Khatir Restaurant Sector 82, Faridabad by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Dated Panchkula, the  
24-Mar-2026

Vineet Garg IAS  
Chairman

**Endst.****No.:HSPCB/FAR/2026/INS/136096694CONCO001-005****Dated:01-Apr-2026**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, FARIDABAD
2. Executive Engineer, DHBVN Operation Division, FARIDABAD 1. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Faridabad. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Khatir Restaurant Sector 82, Faridabad
5. Executive Engineer, Municipal Corporation Division, FARIDABAD 1. He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

**SATIN  
DER  
PAL****Satinder Pal, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-Hqhspcb@hspcb.org.in

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

Annexure-R/8

### CLOSURE ORDER

Whereas, Wine Shop and Tavern through its owner, Sector- 37, Bypass Road, Near Samshan Ghaat, Faridabad, Haryana. (New Name - Eldaredo 2.0)(Geo location : 28.4828933 77.3147117) has established and operating a Ahata at Sector- 37, Bypass Road, Near Samshan Ghaat, Faridabad, Haryana. (New Name - Eldaredo 2.0)(Geo location : 28.4828933 77.3147117) which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 08-Oct-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit was found operating without obtaining CTE/CTO from the Board.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Faridabad vide his letter 1050 dated 13/10/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Faridabad vide his recommendation letter number HSPCB/FAR/2025/RO/INS/124779531CONCR001 dated 28-Oct-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Wine Shop and Tavern through its owner Sector- 37, Bypass Road, Near Samshan Ghaat, Faridabad, Haryana. (New Name - Eldaredo 2.0)(Geo location : 28.4828933 77.3147117) by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Dated Panchkula, the  
26-Jan-2026

Vineet Garg IAS  
Chairman

Endst.

No.:HSPCB/FAR/2026/INS/124779531CONCO001-005

Dated:27-Jan-2026

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, FARIDABAD
2. Executive Engineer, DHBVN Operation Division, FARIDABAD . He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Faridabad. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Wine Shop and Tavern through its owner Sector- 37, Bypass Road, Near Samshan Ghaat, Faridabad, Haryana. (New Name - Eldaredo 2.0)(Geo location : 28.4828933 77.3147117)
5. Executive Engineer, Municipal Corporation Division, FARIDABAD . He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

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Satinder Pal, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-Hqhspcb@hspcb.org.in

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

Annexure-R/9

### CLOSURE ORDER

Whereas, M/s Jalsa Ahata, NH-19, Badarpur Border, Faridabad (Geo Location : 28.486604 77.303872) has established and operating a Ahata (Restaurants/Dhabas/Eateries etc. with minimum seating capacity of 36, Waste Water Generation <100 KLD) at NH-19, Badarpur Border, Faridabad (Geo Location : 28.486604 77.303872) which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 09-Oct-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit found operating without obtaining CTE/CTO from the Board.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Faridabad vide his letter 1054 dated 13/10/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Faridabad vide his recommendation letter number HSPCB/FAR/2025/RO/INS/124781509CONCR001 dated 31-Oct-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Jalsa Ahata NH-19, Badarpur Border, Faridabad (Geo Location : 28.486604 77.303872) by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Dated Panchkula, the  
23-Nov-2025

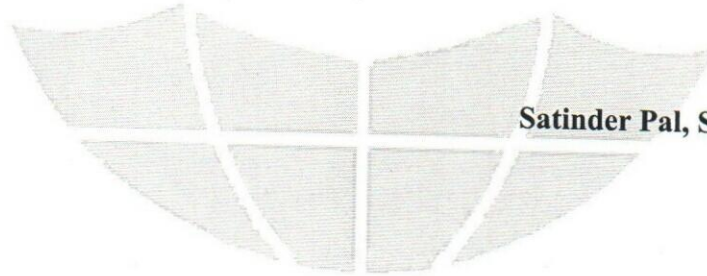
Vineet Garg IAS  
Chairman

Endst.  
No.:HSPCB/FAR/2025/INS/124781509CONCO001-005

Dated:24-Nov-2025

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, FARIDABAD
2. Executive Engineer, DHBVN Operation Division, FARIDABAD . He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Faridabad. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Jalsa Ahata NH-19, Badarpur Border, Faridabad (Geo Location : 28.486604 77.303872)
5. Executive Engineer, Municipal Corporation Division, FARIDABAD . He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.



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Satinder Pal, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

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Annexure-R/10.

### CLOSURE ORDER

Whereas, M/s Cowboys, The Drinking Palace, Sector-10-11, Dividing Road, Faridabad has established and operating a Restaurant at The Drinking Palace, Sector-10-11, Dividing Road, Faridabad which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 24-Mar-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit found operating illegally without obtaining prior CTE/CTO from the Board.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Ballabhgarh vide his letter no. HSPCB/BR/202 5/2075 dated 25.03.2025, no. HSPCB/BR/202 5/2427 dated 24.10.2025 and no. HSPCB/BAL/2025/INS/100506223SCNCC001 dated 21/04/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Ballabhgarh vide his recommendation letter number HSPCB/BAL/2026/RO/INS/100506223CONCR001 dated 30-Jan-2026 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Cowboys The Drinking Palace, Sector-10-11, Dividing Road, Faridabad by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Dated Panchkula, the  
28-Feb-2026

Vineet Garg IAS  
Chairman

Endst.  
No.:HSPCB/BAL/2026/INS/100506223CONCO001-005

Dated:02-Mar-2026

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, FARIDABAD
2. Executive Engineer, DHBVN Operation Division, FARIDABAD . He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Ballabhgarh. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Cowboys The Drinking Palace, Sector-10-11, Dividing Road, Faridabad
5. Executive Engineer, Municipal Corporation Division, FARIDABAD . He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

Satinder Pal, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman